

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 679 of 2010

Ankaj Ravidas and others Appellants
Versus
The State of Jharkhand Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellants : None
For the State : Mr. Bishambhar Shastri, APP

Order No. /Dated: 10.09.2021

On call, nobody appears on behalf of the appellants.

Mr. Bishambhar Shastri, the learned APP appears for the State and submits that he has filed status as well as custody report and the matter is ripe for hearing. However, he seeks copy of memo of appeal with annexures, deposition of the witnesses as well as FIR.

Accordingly, office is directed to provide the memo of appeal with annexures, deposition of the witnesses as well as FIR to the learned APP.

At the request of the learned APP, put up this case after two weeks in its seriatim.

(Ratnaker Bhengra, J.)

Sharda/Madhav/-